

ANNUAL REPORT OF CENTRAL COUNCIL FOR RESEARCH IN UNANI MEDICINE, NEW DELHI FOR 1978-79 AND STATEMENT FOR DELAY, NOTIFICATIONS UNDER PREVENTION OF FOOD ADULTERATION ACT, 1954 ANNUAL REPORT OF INDIAN ASSOCIATION FOR ADVANCEMENT OF MEDICAL EDUCATION, NEW DELHI FOR 1978-79 AND A STATEMENT FOR DELAY ETC. ETC.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): On behalf of Shri Nihar Ranjan Laskar, I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Central Council for research in Unani Medicine, New Delhi, for the year 1978-79 and 1979-80 alongwith Accounts and the Audit Report thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Report. [*Pleased in Library See. No. LT—3253/81*].
- (3) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:—
 - (i) The Prevention of Food Adulteration (Second Amendment) Rules, 1981, published in Notification No. G.S.R. 290(E) in Gazette of India dated the 13th April, 1981 together with a corrigendum there-to published in Notification No. G.S.R. 891 in Gazette of India, dated the 3rd October, 1981.
 - (ii) The Prevention of Food Adulteration (Second Amendment) Rules, 1981, published in Notification No. G.S.R. 503 (E) in Gazette of India dated the 1st September, 1981 together with a corrigendum there-to published in Notification No. G.S.R. 1056 in Gazette of India dated the 5th December, 1981.

[*Pleased in Library See No. LT—3254/81*].

- (4) A copy of the Annual Report (Hindi and English versions) of the Indian Association for Advancement of Medical Education, New Delhi, for the year 1978-79 alongwith Audited Accounts.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Advancement of Medical Education, New Delhi, for the year 1979-80 alongwith Audited Accounts.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above. [*Pleased in Library See. No. LT—3255/81*].

NOTIFICATIONS UNDER MOTOR VEHICLES ACT, 1939 AND FIVE STATEMENTS FOR DELAY.

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 133 of the Motor Vehicles Act, 1939:—
 - (i) The Delhi Motor Vehicles (Fifth Amendment) Rules, 1980, published in Notification No. SECE. 3 (26)/80-Tpt/9014 in Delhi Gazette, dated the 18th September, 1980.
 - (ii) The Delhi Motor Vehicles (Sixth Amendment) Rules, 1981, published in Notification No. SECE. 3(19)/80-Tpt in Delhi Gazette dated the 16th January, 1981.

(iii) The Delhi Motor Vehicles (Fifth Amendment) Rules, 1981, published in Notification No. SECE. 3

(16)80-PTpt. in Delhi Gazette dated the 31st March, 1981.

(iv) The Delhi Motor Vehicles (Second Amendment) Rule 1981, published in Notification No. SECE. 3(34)/80-Tpt. in Delhi Gazette dated the 8th April, 1981.

(v) The Delhi Motor Vehicle^s (Third Amendment) Rules^s 1981, published in Notification Nol SECE. 3(33)/80-Tpt. in Delhi Gazette dated the 29th April 1981

(vi) The Delhi Motor Vehicles (Fourth Amendment) Rules 1981, published in Notification Nol SECE. 3(12)/1981-Tpt. in Delhi Gazette dated the 13th November, 1981.

(2) Five statements (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at items (i) to (v) of item (1) above.

[Placed in Library. See No. LT-256/81].

NOTIFICATION UNDER EMPLOYEES PROVIDENT FUNDS AND MISCELLANEOUS PROVISIONS ACT, 1952

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA) : I beg to lay on the Table—

a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees Provident Funds and Miscellaneous Provisions Act, 1952 :—

(1) The Employees' Provident Funds (Seventh Amendment) Sche-

me, 1981, Published in Notification No. G.S.R. 642(E) in Gazette of India dated the 7th December, 1981.

(2) G.S.R. 643(E) published in Gazette of India dated the 7th December, 1981 extending the scope of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 to establishments engaged in Poultry Farming.

(3) G.S.R. 644(E) published in Gazette of India dated the 7th December, 1981 extending the scope of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 to establishments engaged in manufacture of 'Cattle Feed'.

[Placed in Library. See No. LT-3257/81]

REPORTS OF THE CONTROLLER AND AUDITOR GENERAL OF INDIA FOR THE YEAR 1981—UNION GOVERNMENT (COMMERCIAL) PART III BHILAI STEEL PLANT AND PART IV—RAURKELA STEEL PLANT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA) : On behalf of Shri Maganbhai Barot, I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution :—

(1) Report of the Comptroller and Auditor General of India for the year 1981—Union Government (Commercial) Part III Bhilai Steel Plant.

[Placed in Library. See No. LT-3258/81]

(2) Report of the Comptroller and Auditor General of India for the year 1981—Union Government (Commercial) Part IV—Rourkela Steel Plant. [Placed in Library. See No. LT-3259/81]